minimum wages". What I intended to convey was that under the National Rural Employment Programme the wages do not correspond to the prevailing rates of wages in the concerned area or to the statutory minimum wages for different occupations in that area. However, what I have stated could give the impression that wages under the National Rural Employment Progamme do not have any relationship with minimum wages which is not correct. The correct position is that under the National Rural Employment Programme "the wage paid should be on par with the minimum wages for unskilled agricultural labour prescribed for the area".

12.12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported Rallies and Demonstrations at the Boat Club re: Compensation for Acquisition of land by DDA.

श्री राम स्वरूप राम (गया) : अध्यक्ष महोदय, मैं निम्नलिखित लोक-महत्त्व के विषय की ओर माननीय निर्वास और आवास मंत्री जी का ध्यान दिलाता हूं तथा अनुरोध करता हूं कि वे इस सम्बन्ध में अपना वक्तव्य दें —

"दिल्ली विकास प्राधिकरण द्वारा कुछ किसानों की भूमि का अधिग्रहण किये जाने और उन्हें कम दर पर मुआवजा दिये जाने के विरोध में बोट क्लब, नई दिल्ली पर 30 नवम्बर, 1981 को उन किसानों द्वारा की गई रैलियों और प्रदर्शनों के समाचार ।"

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH).

MR. Speaker, Sir,

The villages in Badli area are among the 68,000 acres of land notified for acquisition under the Scheme of Large Scale Acquisition, Development and Disposal of land in Delhi for implementing the provisions of the Master Plan. The lands of Delhi villages are being acquired for the planned development of Delhi so as to meet the demands of the growing population in the capital city. Under the Master Plan, which was prepared in the late Fifties and which came into effect from the 1st September, 1962, the Urbanizable area upto 1981 cover about 1,10,000 acres. The area was expected to accommodate a population of about 45 lakhs by the year 1981, which figure was subsequently revised to about 53 lakhs by adopting higher density criteria. According to the census of India 1891, the present population of Delhi is estimated to be 62 lakhs, which includes an urban population of about 57.5 lakhs. As per the population projection worked out by the Delhi Development Authority, the urban population of Delhi is likely to be of the order of 122 lakhs in the year 2001.

2. With Delhi's population growing at a fast rate, it is incumbent on the Government to find ways and means of providing proper shelter and services for the increasing population.

3. The Delhi Development Authority last year launched the Rohini Scheme for the development and provision of plots/Flats and services mainly to the weaker sections of the Society. The Scheme would cater for a population of abiut 8.5 lakhs by providing 1,70,000 plots/dwelling units with all services, community facilities, etc. The total area of the Rohini Scheme consisting of Badli and seven other villages

[Shri Bhishma Narain Singh]

covers 2,490 hectares out of which 695 hectares of land is of Badli village Out of 2,490 Hectares of land 803 Hectares has already been taken over for acquisition and development started by the D.D.A.

4. Earlier I had made a statement in this august House on 19-3-1981 in response to a Calling Attention notice by Mr. Jagdish Tytler and others, including Smt. Pramila Dandavate and Shri Bhim Singh, regarding inadequate compensation in respect of land acquired resulting in hardship to the farmers. In that statement, I had clarified that under the Land Acquisition Act, 1894, the amount of compensation is determined in accordance with the provisions of Sections 23 and 24 of the Act, which inter alia, provides that in determining the amount of compensation to be awarded for the land acquired, the market value of the land on the date of publication of notification under Section 4 of the Act is to be taken into consideration. Over and above the compensation assessed 15 per cent is paid as compulsory cost of acquisition. Besides, interest is also paid in the old cases at the rate of 6 per cent per annum from the date of expiry of three years of the notification under Section 4 till the date of announcement of the award. During the discussions on the subject of the above Calling Attention notice in this House, I had mentioned that the Government was aware of the hardship faced by the farmers whose lands were acquired by the Government, and that the Government was sympathetic towards their needs. I had also mentioned that the Government was considering suitable amendments to the Land Acquisition Act to mitigate the hardship of the persons whose lands are acquired. I had not, however, given any assurance that in the pending Land Acquisiition proceedings no award would ed. I had not, however, given ane ashad been carried out. I may mention that in the case of land in Badli and other neighbouring villages the land acquisition proceedings were started many years ago and the awards have been given on the basis of the dates of notification.

5. As already mentioned, the lands in the villages in Badli area are required for the implementation of the Rohini Project. The compensation for the lands acquired has been determined by the competent authority in accordance with the law and the Delhi Administration have also taken possession of the land on 12-11-1981 The Delhi Administration has reported that the average payment including compensation, solatium and interest for lands in Badli village comes to Rs. 4.28 per square yard. However, apart from the compensation the following benefits are also available to the persons whose lands have been acquired.

(a) A residential plot in an approved colony to the extent of 40 per cent of the land acquired or 250 sq. yds., whichever is less, at predetermined rate;

(b) To enable the dispossessed landholders to earn their livelihood 10 per cent of the shops constructed by the D.D.A. are allotted to them at pre-determined rates by draw of lots.

Wherever crops have been sown in the current Rabi season in the land taken on acquisition, the Government will give such land on licence to the farmers who have sown the crops, for the period till the harvesting of such crop, after which the farmer will have to vacate the land.

6. As I have mentioned earlier, the Government is always sympathetic to the needs and welfare of the farmers and the Government will do everything possible within the provisions of the law to help the farmers. The proposed amendments to the Land Acquisition Act with a view to mitigating the hardship of the persons whose lands are acquired are also under the active consideraion of the Government.

MR. SPEAKER: If it is Rs. 4.28 per square yard, what will be the selling price?

सेलिंग प्राइस क्या होगी, आप इसको कितने में दूसरों को बेचेंगे ?

SHRI BHISHMA NARAIN SINGH: DDA develops that plot and that is given on no-profit-no-loss basis.

अध्यक्ष महोदय : वैसे कुछ पता नहीं कि कितना पैसा होता होगा उसका।

SHRI BHISHMA NARAIN SINGH: Naturally the development cost is there, that is included, and other things are also included. So..

अध्यक्ष महोदय : अल्टीमेटली वेल्यू कितनी होती है ? अच्छा, रामस्वरूप राम।

श्री राम स्वरूप राम : अध्यक्ष महोदय, माननीय मंत्री जी ने अपने वक्तव्य के अन्तिम पैरा में किसानों के प्रति सहानुभूति दिखाई है उसके लिए मैं इनको धन्यवाद देता हूं। हमारी केन्द्रीय सरकार का, हमारी पार्टी का बराबर यह सिद्धान्त रहा है कि फार्मर्स, मार्जिनल फार्मर्स, छोटे किसानों को उनकी चीजों के सही दाम मिलें और उनका विकास हो।

मैं अपने सवाल को इसी परिवेश में पूछना चाहूंगा। बादली और उसके समीप गांव की जो जमीन अक्वायर हुई है, जिसका कि मामला बहुत दिनों से पड़ा चला आ रहा था जिसके बारे में वहां के किसान कह रहे थे कि हमारी जमीन दो रुपये गज की दर से ली जाती है और वही जमीन दो हजार रुपये प्रति गज की दर से बेची जाती है। 20 कट्ठे का हमारे यहां एकड़ होता है। बीस हजार रुपये प्रति एकड़ में जमीन ली जाती है और दो हजार रुपये गज में वह बेची जाती है। इतना ज्यादा मुनाफ़ा डी० डी० ए० को मिलता है।

ये जो शुरू से बातें चली आ रही हैं, ये वहां के किसानों को, मार्जिनल फार्मर्स को बातें अच्छी नहीं लगीं। इसीलिए उन्होंने सरकार के सामने प्रोटेस्ट किया कि हम को हमारी जमीन का मुआवजा सही दाम पर मिलना चाहिए और 1894 का जो लैंड एक्वीजिशन एक्ट है उसमें संशोधन होना चाहिए, इस में अमेण्डमेंट होना चाहिए। डी० डी० ए० एक कल्याणकारी संगठन है, इसमें कमर्शियल जैसी बात नहीं होनी चाहिए। डी० डी० ए० को वेल्फेयर स्कीम्स के लिए काम करना चाहिए, इसमें कमर्शियलाइजेशन की बात नहीं आनी चाहिए। जो भी जमीन ली जाए उसके किसान को सही दाम मिलने चाहिएं। यह न हो कि दो रुपये गज के हिसाब से किसानों से जमीन ले कर दो हजार रुपये गज में उसे बेचा जाए। इस से किसानों का शोषण होता है।

इसी लिए, जब किसानों की जमीन अक्वायर की गई तो किसानों ने प्रोटेस्ट किया और वे कोर्ट में गए कि हमारी जमीन का बहुत सस्ती दर पर मुआवजा दिया जा रहा है। उस बीच कोर्ट ने सरकार को विवश किया कि आप किसानों को उनको जमीन का उचित मुआवजा दें ताकि किसानों में जो रोष है वह सही मायनों में दूर हो सके।

इसी संदर्भ में मैं यह जानना चाहूंगा कि 12–11–81 को बादली इलाके में जो लैंड रोहिणी प्रोजेक्ट के लिए अधिगृहीत की गई थी और जिसके लिए कम मुआवजा देने के सम्बन्ध में किसान भाइयों ने कोर्ट में केस किया और सरकार से अधिक-

[श्री रामस्वरूप राम]

कम मुआवजा देने के लिए कोई निश्चित आदेश देने की मांग की। क्या सरकार अधिक मुआवजा देने के सम्बन्ध में कोई निदेश देना चाहती है या सरकार ने अब तक कौन-सा आदेश दिया है जिससे कि किसानों का शोषण रुक सके ?

श्री भीष्म नारायण सिंह : मान्यवर, जैसा कि उत्तर में बताया है कि किसानों के प्रति सब की सहानुभूति है, लेकिन जैसा माननीय सदस्य ने कहा है कि दो रुपये प्रति गज जमीन ली जाती है, ऐसा नहीं है।

अध्यक्ष महोदय : 4.8 बताया आपने ?

श्री भीष्म नारायण सिंह : 4.28 रुपये प्रति स्क्वायर यार्ड के हिसाब से दाम दिए जाते हैं। ज्यादा मुआवजा देने के लिए जो कठिनाई है, उसका मैंने जिक्र किया है कि जो एक्ट बना हुआ है वह 1894 .... ।

अध्यक्ष महोदय : उसको बदलिए।

श्री भीष्म नारायण सिंह : मैंने अपने उत्तर में बताया है कि एक्ट को बदलने का काम माननीय कृषि मंत्री जी के अधीन है और वे इसके लिए सचेष्ट हैं और शीघ्र से शीघ्र संशोधन लाया जाएगा। इसलिए सरकार का प्रयास जारी है।

जहां तक इस जमीन को लेने का सवाल है तो यह कोई नए सिरे से नहीं जी जा रही है, बल्कि दिल्ली के विकास के लिए जो वृहद योजना बनाई गई थी, जिसके अन्तर्गत 68000 एकड़ भूमि ली जाने वाली थी, उसी क्रम में यह जमीन ली गई है। अभी तक तीन-चौथाई जमीन ली जा चुकी है। कोर्ट के निर्देश के बारे में जहां तक मैं समझा हूं कि बादली क्षेत्र के न्यायालय से किसी खास प्रकार की भूमि के लिए यदि आदेश दिए गए होंगे, जैसे हार्टीकल्चर इत्यादि की भूमि है, तो उसके अनुसार मुआवजा दिया जाएगा। बाकी जो जमीन ली गई है, उसमें कानून के अधीन ही मुआवजा दिया जा सकता है। अगर सरकार चाहे भी तो बढ़ा कर नहीं दे सकती, क्योंकि आडिट होता है, पब्लिक एकाउंट कमेटी देखती है, संसद का ही बनाया हुआ .... ।

अध्यक्ष महोदय: संसद बदल भी तो सकती है उसको, तब तक हम रुक सकते हैं।

श्री भीष्म नारायण सिंह : सरकार किसानों की बेहतरी के लिए प्रयत्नशील है और हमारे प्रधानमंत्री की किसानों के प्रति पूरी आस्था है और बादली क्षेत्र में जो जमीन एक्वायर की गई है, वहां पर किसी खास जमीन के लिए कोर्ट द्वारा निर्णय दिया गया होगा तो उचित मुआवजा जरूर दिया जाएगा।

श्री रामस्वरूप राम : कोर्ट के फैसले की जानकारी तो सरकार को होगी ?

श्री गिरधारी लाल व्यास : मार्केट रेट पर मुआवजा मिलना चाहिए।

श्री भीष्म नारायण सिंह : मार्केट रेट की बात हमेशा की जाती है .... ।

अध्यक्ष महोदय : माननीय मंत्री महोदय, हमको यथार्थवादी होना चाहिए। यथार्थ पर चलें, लकीर के फकीर हमको नहीं बनना है। कानून बदलिए। गरीब का कत्ल हमारे यहां नहीं होना चाहिए।

श्री भीष्म नारायण सिंह : आपका सुझाव बिल्कुल मान्य है। कानून में संशोधन होना चाहिए। गरीब का कत्ल कभी नहीं होना चाहिए, इसमें कोई दो राय नही हैं। ... (**व्यवधान**) ..

अध्यक्ष महोदय : हां, इसको पहले बन्द करो।

श्री राम स्वरूप राम : एक सप्लीमेंट्री और. बहुत महत्वपूर्ण प्रश्न है।

(**व्यवधान**)

अध्यक्ष महोदय : आप बैठिए।

(**व्यवधान**)

MR. SPEAKER: No question please. Why are you interrupting? You can't do it. I will not allow you. (*Interruptions*) Please sit down.

SHRI UTTAM RATHOD (Hingoli): Sir, at the outset, I will thank this Government for providing all facilities to the cultivators to increase their agriculture produce. This Calling Attention is not about the cultivators but about the people who are being uprooted from their lands. So, I would request the hon. Minister to go into the details of this case and then reply.

The Land Acquisition Act of 1894 was brought about by the Britishers. We have seen that, after Independence, we have been acquiring lands not only for the welfare activities but also for industrialisation and other different activities. The Central and State Governments have been acquiring lands. When we found that this particular Land Acquisition Act does not do justice to the people, we made an amendment and we gave a solatium of 15 per cent. But in spite of that, the Government came to realise that it is not sufficient, just to add 15 per cent solatium, but there must be a substantial increase as the value of land is going up everyday.

Si, as you know—you are cultivator yourself—it is only in the case of agricultural land that the price of land appreciates. If you take an industry or a factory, the price of machinery depreciates. But by cultivating the land and by adding inputs, the cost of land appreciates. But this broad factor is never considered by the Government. Perhaps, it was because of some people's suggestion...

MR. SPEAKER: It is not only appreciation in the value of land; it is the attachment to the land which is a life-giving source to us. It is much more than that.

SHRI UTTAM RATHOD: That is why I used the words "uproot and nonsequent dislocation".

The Government also appointed the Mulla Committee. The Mulla Commitee has submitted its report.

In the meanwhile, the Maharashtra Government in 1977 passed an amendment to this Act and suggested that a solatium of 30 per cent should be given to the people whose lands have been acquired for different purposes. This Bill is pending with this Governmnt for the last four years and so far the President has not given his assent.

Ultimately, it is the people who are suffering whose lands have been acquired by the Government. They are not getting their price. We are happy that the Government is bringing an amendment to the Land Acquisition Act. It was said by the hon. Minister, Mr. Bhishma Narain Singh, last time, in March last, that they are bringing an amendment in December. Is the Government prepared to give a retrospective effect to this amendment when they bring forward an amendment in this Parliament? Secondly, till the time they bring an amending Bill, are

[Shri Uttam Rathod]

they prepared to clear the Maharashtra Land Acquisition Bill for the assent of the President, which is pending before them? Thirdly, I want to ask one thing more. Unfortunately, the development has always been at the cost of the poorest. It is not only the cultivator but it is also the labourer who works on the farm and it is also the artisan who helps him to cultivate his land. All these people are affected. Will the Government also make a provision for these poor people, not only for the people whose lands have been acquired? What about the poor artisans and the poor labourers who are working on the land? Are they going to provide some land, some means of livelihood, for these poor people also?

SHRI BHISHMA NARAIN SINGH: As I have said earlier, there are no two opinions about bringing an amendment. We are brining an amendment because the whole House feels, we all feel, our party feels, our leader feels, everybody feels that the present Land Acquisition Act is not sufficient. Therefore, we are bringing an amendment and there are no two opinions on that.

AN HON. MEMBER: when?

SHRI BHISHMA NARIAN SINGH: please hear me first. Let me give a full reply. Afterwards if you want a further clarification, I will clarify. The hon. Minister of Agriculture and Rural Reconstruction is here also. I Will definitely pass on your suggestions to him. You have suggested about giving retrospective effect and other things. I will pass on your suggestions to him.

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION AND CIVIL SUPPLIES: (SHRI RAO BIRENDRA SINGH) :The Bill is being prepared.

SHRI BHISHMA NARAIN SINGH: Only he can promise you. That does not belong to my Ministry.

He is here. Just I am pointing out to you and to the whoe House. Beyond this, what more can I say?

MR. SPEAKAR: You just say that you will bring it with retrospective effect.

SHRI BHISHMA NARAIN SINGH: As regards your suggestion on plots and other things, I have already stated that the land of the agriculthrists is acquired. We give them plots in residential areas. I have also clarified how much we give.

The misgiving regarding DDA houses, should be removed. That is not a fact. Hardly 4 per cent of the land is auctioned. It is always predetermined. Land is developed. Development cost acquisition cost, all these things are there. I would request that this misgiving that DDA takes the land and the wholesale land is auctioned or something like that should be removed. Only 4 per cent of the total land acquired might have bene auctioned.

MR. SPEAKER: Shri K. P. Singh Deo.

SHRI RAM SINGH YADAV (Alwar): Point of order Under Rule 239 the Hon Chaair has power to direct the Government to bring forward an amending bill.

MR. SPEAKER: No point of order. This is calling attention time. There can be no point of order. Nothing is allowed.

Shri K. P. Singh Deo.

SHRI K. P. SINGH DEO (Dhenkanal): Mr. Speaker, Sir, this calling attention has been raised because some of the farmers are agitating and ventilating their grievances regarding two issues.

(Interruptions)

One was the policy regarding acquisition of land and the nominal price that is being paid.

The second was that when the DDA resells this land, it is resold at a commercial and at a very high price and there is also delay in the payment of compensation to the villagers after acquiring their land.

These are the two main issues on which the farmers are agitated and they ventilated their grievances at the Boat Club and they went to Prime Minister's residence.

The Delhi Land Acquisition Act 1894, is a very old Act and it did not cater and is not catering to the needs of the time and to the needs of the farmers. Therefore, the Government thought fit to appoint a Reviewing Committee as far back as 1970 under the Chairmanship of the eminent parliamentarian and legal luminary. Shri Anand Narain Mulla. There were 28 members in the Committee, who were highly eminent. 25 of them, were Members of Parliament. Prof. N. G. Ranga was one of them. Some officials also were in the Committee. They went into the entire aspect of the Land Acquisition Act, 1894 and made indepth study. They made various far-reaching recommendations which, according to the reply of the Minister, have not yet seen the light of the day.

I am thankful to the Minister that in his reply he has taken the House into confidence as to what DDA intends doing and what the Government intends doing for the farmers and for the people who have been uprooted. It is rather significant.

The House may kindly recall that the Master Plan of Delhi had been formulated sometime in the late 50s. Now it is the beginning of the 80s. Three decades have passed. It then envisaged that by 1981, it would cover 1,10,000 acres and would cater to the needs of a population of 45 lakhs. This projection has gone haywire. The latest census figures claim that the present population is 62 lakhs, that is 50 per cent more than what was envisaged in the Master Plan of 1950. In view of the entire thing as a paradox of conflicting claims, conflicting requirements and conflicting stands At the same time, Government is also keen to have this National Capital Region for which they have already spent Rs. 28 crores and have provided for an outlay of Rs. 10 crores in the Sixth Plan.

In one of the answers given in the Rajya Sabha, the hon. Minister has said that this National Capital Region, the intention of which was to ensure that the concentration of population from Delhi, the Capital City, was diverted to other regions, has run into rough weather as Haryana has backed out. At the same time when the National Capital Region is being thought of and Rs. 28 crores have been spent and another Rs. 10 crores have been provided for in the Sixth Plan, a move is made by the DDA to take over the land—according to the 1950 Master Plan of farmers thereby reducing the farming land which raises other questions also; supplies of milk, fruits, vegetables and other requirements of the Capital City of Delhi are being hampered because of the gradual erosion of agricultural land of purposes of urbanisation. This is raising not only seious environmental problems but also ecological problems because again the pressure of population and the requirements of the Capital Region will compel people to go and deforest the forest land and this will create environmental problems. I would like the hon. Minister to take the House into confidence and clarify all these conflicting requirements and how the ecological and environmental problems are sought to be looked after.

In the latter part of the answer, the hon. Minister has said that the DDA is going to make available to the persons whose lands have been acquired:

> "A residential plot in an approved colony to the extent of 40 per cent of the land acquired or 250 sq. yds. whichever is less, at pre-determined rate"

At the rate of Rs. 4.28 per sq. yd., the cost of Rs. 250 sq. yds. will be only Rs 1,000. But when the poor farmer will go to buy land a residential plot,

[Shri K. P. Singh Deo]

in an approved colony at a pre-determined rate, he will have to pay a much higher amount; it will run into astronomical figures.

The Minister has stated further:

> "To enable the dispossessed landholders to earn their livelihood, 10 per cent of the shops constructed by the DDA are allotted to them at predetermined rates.."

This poor farmer, who has been dispossessed of his land being paid only at the rate of Rs. 4.28 per sq. yd. will have to pay a much higher price when he goes for allotment of a shop at predetermined rates by the DDA. I would like the hon. Minister to take the House into confidence and tell us the exact position, how much the poor farmer will have to pay (a) for a residential plot and (b) for shop.

The hon. Minister in his reply has referred to court awards. These court awards have been going on from time to time. The latest court award may be giving a different price; the one given ten years back might have given a different price; the one given five years back might have given a different price. I would like the hon. Minister to take the House into confidence and tell us as to what is the rate at which the farmer is going to be compensated or the amount which is going to be paid and what is the latest court award.

Another significant factor is that, in a Seminar held only three days back, the Lt. Governor of Delhi has raised some very thought-provking points his observation tallies with the reply given by the Minister that, in the year 2001, the population of Delhi will be 122.8 lakhs, and the Master Plan which has been there since 1950 caters to only 45 lakhs. The Lt. Governor of Delhi has also identified the problems, that there will be water shortage. There will be power shortage. There will be problems of waste disposal. There will be ecological disturbances. I would like to know how the Government is contemplating or has it thought of how to cater to these difficulties.

My last question is: at the time when the DDA is taking these lands away from the farmers at Rs. 4.28 per sq. yd. and reselling it at a much higher rate on account of the development of the land to bring it to the level of the readiness for the development of the Rohini colony which is also meant for the weaker sections of the society, it is the middleman, the contractor who is going to take the bulk of the money. Will the Government consider forming co-operatives of the farmers so that they may develop the land and get this higher price instead of the middle man? These are my questions.

SHRI BHISHMA NARAIN SINGH: The hon. Member has widened the scope of the calling attention motion. Actually he has talked about maintaining ecological balance. Then he has talked about the National Capital region.

अध्यक्ष महोदय : वह फ़ौजी आदमी हैं। उन्हें तो तगड़े हो कर मांगना चाहिए था । लेकिन वह आपसे डर गए और उन्होने आहिस्ता आहिस्ता मांगा है ।

SHRI BHISHMA NARAIN SINGH: So many things he has raised. This calling attention is concerned with the land acquisition specially in Badli sometime back. So it is concerned with that. I do not think he has asked anything concerning that. If he wants to know about the ecological balance, just to satisfy the hon. Member, I want to mention this thing.

SHRI K. P. SINGH DEO: After hearing the entire Ramayan if he asks who is Sita, then I have nothing to say.

SHRI BHISHMA NARAIN SINGH: This Government is very keen to maintain the ecological balance and you must have seen that immediately after this Government came to power, we

have created the Department of Environment only to look to the ecological problems. We attach so much importance.

. .

So far as the national capital region is concerned, it is almost that the scheme was dead. Now in the Sixth Five Year Plan once again we have revived it and I have recently said that a token provision of Rs. 10 crores has been provided. I have written letters to the Haryana Chief Minister, the UP Chief Minister and the Rajasthan Chief Minister because they have also to agree. Then we can go ahead with the programme of national capital region. Why we are thinking of the national capital region, you have already said about it. But you have said that we have mentioned so many things conflicfing. Nothing is conflicting. The population of Delhi is growing at a fast rate. You can imagine that we have planed only for a population of 45 lakhs and the present population is 62 lakhs. You can imagine the growth of population in the capital city. So we have to disperse them and because of that we have thought of reviving the idea of national capital region. So, nothing is conflicting. We are all seized with the problem and we are very much concerned and I am glad that the hon. Members are taking so much interest. They are also concerned with the problem and we are trying our level best. There is nothing conflicting.

. .

About the kisans once again I will repeat that we will try our best to bring the legislation as early as possible. So far as helping the farmers of Badli is concerned, I have already said that we will consider the highest rate awarded by the court for a particular category of land of that area. We will remove the deficiencies and what more can I say? ...

MR. SPEAKER: They are not satisfied.

SHRI BHISHMA NARAIN SINGH: Under the law what can I do? .

(*Interruptions*)

SHRI K. P. SINGH DEO: None of my questions has been answered.

MR. SPEAKER: You have to change the law.

AN HON. MEMBER: By incorporating new amendments.

SHRI K. P. SINGH DEO: I have put certain specific questions relating to the answer given by the Minister. One was 250 sq. yards plot—what is the preprice? For the shops what is the predetermined price they have to pay? What is the latest award and what is the rate as per the latest award of the court and whether the farmers cooperatives will be allowed to develop and sell the land? Why don't you do that rather than leaving it to Government.

SHRI BHISHMA NARAIN SINGH: About the formation of farmers' cooperatives or any other cooperative, we have always encouraged the cooperative movement. You know that this is also our policy. So far as the plot which was given to the farmers is concerned in lieu of their land which has been acquired. I have already stated very categorically that the plots will be given to them at a pre-determined rate—the cost of development of the land, land acquisition charges and all these things will be there. This is given at a predetermined rate. The D.D.D. has done this on no profit no loss basis. I have said that times without number.

. .

श्री राम विलास पासवान (हाजीपुर): अध्यक्ष महोदय, मंत्री महोदय भीष्म बाबू तो बहुत अच्छे आदमी हैं लेकिन इन का जवाब बहुत गड़बड़ होता है।

PROF. N. G. RANGA (Guntur): Does this concern this Calling Attention?

श्री राम विलास पासवान : मंत्री जी ने 19 मार्च 1981 को एक जवाब दिया था और उस में इन्होंने जरूरत से ज्यादा प्रधान मंत्री का नाम लिया था। प्रधान मंत्री का नाम ले कर के इन्होने कहा था : मैं उसका रेलीवेंट पोर्शन पढ़ता हूं।

"At the time of the Kisan rally, Prime Minister made a reference that the Government was aware of the hardships of farmers involved in the acquisition of land for the purpose of urban development. Therefore, Governmnet is aware of the hardships which our agriculturists or the kisans are facing, but there is an Act, of 1894 and compensation is paid. Requisition is done according to that Act. So, therefore, we have to go in detail about it and Government is working on these lines, to see how we can bring some amendments so that compensation is paid and the difficulties of the kisans are overcome."

यह 19 मार्च, का इन का जवाब है। इस के पहले से भी हंगामा हो रहा है। अब इस की कितनी जल्दी है यह आप देखें। भीष्म बाबू जब जल्दी कह दें तो हम सोचते हैं तीन बजे लेकिन इस में कितनी जल्दी हो रही है यह हमारी समझ में नहीं आ रहा है।

किसान दोनों तरफ से मार खा रहा है और मध्यम श्रेणी के लोग भी मार खा रहे हैं। अभी सोमवार को अपने जवाब में इन्होंने कहा था कि 85 हजार लोगों ने पांच पांच हजार रुपया डी० डी० ए० में जमा कर दिया है प्लाट के लिए और उस को पांच साल या दस साल में जा कर वह मिलेगा इसकी कोई गारन्टी नहीं है। लेकिन वह पैसा जमा हो रहा है और करोड़ों रुपया डी डी ए में जमा है। किसान की लूट अलग और इधर छोटे जो नौकरीपेशा या मध्यम श्रेणी के लोग हैं उन की लूट अलग। मैं आप का ध्यान खींचना चाहता हूं लोक लेखा समिति के 18वें प्रतिवेदन की तरफ जो लेटेस्ट 1980-81 का है, डी डी ए के बारे में उस की क्या फाइंडिंग है, यह मैं आपको पढ़ कर सुना देता हूं। इस में कहा गया है :

"दिल्ली विकास प्राधिकरण की, दिल्ली विकास प्राधिकरण अधिनियम, 1957 के अन्तर्गत "योजना के अनुसार दिल्ली का विकास करने के लिए" स्थापना की गई थी।

समिति का दिल्ली विकास प्राधिकरण के कार्यकरण के विभिन्न पक्षों की जांच करने के पश्चात् यह निष्कर्ष है कि दिल्ली विकास प्राधिकरण मुख्य रूप से एक लाभार्जन करने वाला संगठन बन गया है तथा उस के कारण आवासीय तथा वाणिज्यिक फ्लैटों तथा भवनों के मूल्य में अधिक वृद्धि हुई है"....

यह कोई आप की कल्याणकारी संस्था नहीं रही है, प्राफिट कमाने वाली संस्था बन गई है।

"इस के द्वारा जरूरत मन्द लोगों को आवास नहीं मिल पाये हैं जब कि सरकार ने इन उद्देश्यों से इस की स्थापना नहीं की थी।

यह सर्वविदित तथ्य है कि दिल्ली विकास प्राधिकरण भू-स्वामियों से बहुत कम दर पर भूमि का अधिग्रहण करता है तथा उसका विकास करने के पश्चात उसे बहुत ऊंची दरों पर बेचता है और इस से बहुत अधिक लाभ कमाता है।"

यह है डी डी ए के बारे में लोक लेखा समिति की फाइंडिग।

"इस का एक स्पष्ट उदाहरण यह है कि ....

MR. SPEAKER: Professor Saheb, please do not go away.

श्री राम विलास पासवान : रंगा साहब, आप किसानों के नेता हैं, बैठिए ।

... (**व्यवधान**) ...

आप प्राइम मिनिस्टर से कहिए, 16 तारीख को उन्होंने रैली की थी। प्राइम मिनिस्टर ने कहा था कि मैं खून देने के लिए हूं। मैंने कहा था कि प्राइम मिनिस्टर साहिबा, आप के खून से कुछ बनने वाला नहीं है। उन्होंने खून देने के लिए कहा था .. (**व्यवधान**) .. हल्ला मत कीजिए। प्राइम मिनिस्टर को बुलाइए पहले हाउस में। प्राइम मिनिस्टर 16 तारीख को खून दे रही थीं किसानों के लिए। पैसा जमा कर रही थीं। .. (**व्यवधान**) .. आप की बात आएगी तो आप बोलिएगा।

मैं यह कह रहा था —

"इस का एक स्पष्ट उदाहरण यह है कि कालका जी जिला केन्द्र में भू-स्वामियों को प्रति वर्ग गज 2.50 रुपये की दर पर मुआवजा दिया गया था तथा गणना करने पर सम्पूर्ण 66.4 एकड़ क्षेत्र के सम्बन्ध में औसत विकास लागत (सामान्य और आन्तरिक दोनों ही मिला कर) प्रति वर्ग गज 80.15 रुपये बनती थी। लेकिन इस की तुलना में प्लाटों की बिक्री 2704 रुपये प्रति वर्ग गज की औसत दर पर की गई थी। इस की सर्वाधिक दर 17376 प्रति वर्ग गज थी। ..."

अस्सी रुपये एक तरफ, यानी सारा डेवलपमेंट होता है 80 रुपये में और बिक्री होती है 17376 रुपये में।

यह किसी प्रकार भी "लूट" से कम नहीं है। यदि भूमि का सरकारी प्रयोजनों के लिए भी अधिग्रहण किया जाता है, तब भी उचित मुआवजा दिया जाता है। किन्तु उन जिन मामलों में भूमि का अधिग्रहण किया जाता है तथा बाद में उसे नीलामी द्वारा अथवा वणिज्यिक प्रयोजनों के लिए बेच दिया जाता है, जैसा कि अधिकांश मामलों में हुआ है, समिति का विचार है कि भू-स्वामियों/किसानों को अपनी भूमि बहुत कम मूल्य पर बेचने के लिए बाध्य नहीं किया जाना चाहिए। इसलिए समिति सिफारिश करती है कि भूमि अर्जन अधिनियम में उचित संशोधन किया जाना चाहिए जिससे कि किसानों के हितों की उचित प्रकार से रक्षा हो सके। यह है लोक लेखा समिति की रिपोर्ट।"

अध्यक्ष महोदय : और जब तक संशोधन नहीं हो तब तक अर्जन नहीं किया जाना चाहिए।

श्री राम विलास पासवान : हां, नहीं करना चाहिए। अब मैं इस पर आता हूं। सरकार हमेशा कहती है, यह भीष्म बाबू यहां पर बैठे हुए हैं, इन्होंने 16 नवम्बर को किसानों के प्रतिनिधि के साथ और लै फिटनेंट गवर्नर के साथ कहा था कि मैं कैंसिल करूंगा। आज आप यह बतायें कि यह नोटिफिकेशन आपने कब किया? नोटिफिकेशन कर के अभी तक आपने कितनी जमीन अर्जित की है और कितनी जमीन का आपने डवेलपमेंट किया है? यह किसानों की जो लूट हो रही है, लाभकारी संस्था के द्वारा कम से कम इस लूट को आप बचाइए और कोई मामला मैं इस में नहीं लाना चाहता हूं।

अध्यक्ष महोदय : लूट को नहीं, लूट से बचाइए।

श्री राम विलास पासवान : हां, लूट से बचाइए।

श्री रामावतार शास्त्री : यह बिहारी ऐसे ही बोलते हैं।

श्री राम विलास पासवान : अध्यक्ष महोदय, इतना ही नहीं होता है। जो प्लाट आप अर्जित करते हैं उसमें भी आप पक्षपात करते हैं। राजेश पायलट जी यहां बैठे हुए हैं। मेहरौली में प्राइम मिनिस्टर का फार्म है, उसको नहीं एक्वायर किया गया, ग़रीब लोगों के फार्मों को एक्वायर किया गया जरा यह सब बात नोट कर के रखिए.. (व्यवधान) . . .

मंत्री महोदय को जवाब देने का पूरा अधिकार है, वह बतायेंगे कि एक्वायर किया गया है या नहीं किया गया है।

जो गरीब लोग हैं, जो शेड्यूल्ड कास्ट के लोग हैं जिनको जमीन गांव में मिली है ऐसे अगर कुछ लोग मिल गए जिन्होंने उनको जमीन दे दी तो उन के नाम पर उसका कोई वैधानिक कब्जा नहीं रहता है। अब जमीन जो एक्वायर की जा रही है उसका मुआवज़ा किस को मिलेगा ? वह जो गांव के गरीब लोग हैं, शेड्यूल्ड कास्ट्स के लोग हैं उन को वह पैसा मिलने वाला नहीं है क्योंकि गांव के लोगों ने संस्था बनाकर के उस को जमीन दी थी। इस तरह से दो तरफा लूट चल रही है। भूमि अधिग्रहण के नाम पर दूसरे मामले जो हुए हैं उनको मैं नहीं लाना चाहता हूं।

मंत्री महोदय से मैं सीधा सादा प्रशन पूछना चाहता हूं कि एवार्ड को कैंसिल करने जा रहे हैं या नही ? दूसरी बात आप बतलाइए कि इस कानून में संशोधन आप कब करने जा रहे हैं ? क्या 24 तारीख के अंदर आप इस को यहां लाने वाले हैं या नहीं ? इस में कोई आपत्ति नहीं होगी। हम लोगों से कहिए तो हम लोग दोनों हाथ खड़ा कर के आप का समर्थन कर देंगे। प्रधान मंत्री जी को भी कोई आपत्ति नहीं होनी चाहिए क्योंकि वह किसान रैली में खून दे रही थीं। आप को भी कोई आपत्ति नहीं होनी चाहिए क्योंकि आप किसान हैं। तो किसी को कोई आपत्ति नहीं है। किसी को आपत्ति हो तो आप उस को खड़ा कर के पुछवा लीजिए कि कौन इस के विरोध में है ? कोई नहीं है। हम को कहिए सर्वसम्मति से यह पास हो तो सर्वसम्मति से पास हो जायगा। इसलिए जो स्पीकर साहब की रूलिंग है, जो उन्होंने मन्तव्य दिया है उस के अनुसार इस को तब तक के लिए स्थगित कीजिए जब तक कि आप कानून में संशोधन नहीं कर लेते हैं।

यहां ही नहीं, मैं तो कहना चाहता हूं, पूरे देश में इस तरह की लूट चल रही है। एक तरफ बड़े बड़े शहरों का विकास और दूसरी तरफ किसानों की लूट कर रहे हैं। जनसंख्या को रोकने का उपाय यह नहीं है, जनसंख्या को रोकने का उपाय यह है कि आप छोटी छोटी इंडस्ट्री गुड़गांव में लगाइए, गाजियाबाद में लगाइए, दूसरी जगहों में लगाइए लेकिन आप तो सब को दिल्ली में, मद्रास में, कलकत्ता में कंसेंट्रेट कर रहे हैं, यह कसेंट्रेशन जो हो रहा है यह ठीक नहीं है। इस से गांव जो मारे जा रहे हैं वह अलग है। लेकिन मैं कहना चाहता हूं कि इस कानून में आप इम्मीडिएट संशोधन कीजिए और जो तीस साल से लूट होती आ रही है और जो लूट होने वाली है उस को आप बन्द कीजिए मैंने पहला प्रश्न यह पूछा था कि कितनी जमीन आप ने एक्वायर की है और कितनी डेवलप की है, यह बताइए और इस सेशन में आप संशोधन विधेयक लाने वाले हैं या नहीं, यह बताइए।

13.00 hrs.

श्री भीष्म नारायण सिंह : मान्यवर, श्री रामविलास पासवान एक अच्छे सांसद हैं और हमारे मित्र भी हैं लेकिन कभी कभी वे, स्वाभाविक रूप से, दलगत भावना में बह जानते हैं। श्री राम विलास पासवान जानते हैं कि प्रधान मंत्री, श्री मती इन्दिरा गांधी में मेरी अटूट आस्था है इसलिए हम अगर बराबर उनका नाम लेते हैं तो इसमें आपको

कोई गिला नहीं होना चाहिए। केवल मैं ही उनका नाम नहीं लेता हूं, पूरा किसान वर्ग उनका नाम लेता है—इस बात को भी कहने में मुझे किसी प्रकार की कोई हिचक नहीं है।

दूसरी बात यह है कि पासवान जी को हमारी कोशिश को सराहना चाहिए। यह कानून 1894 का है और इसको संशोधित करने के प्रस्ताव पर हम विचार कर रहे हैं। लेकिन बीच में हम सरकार में नहीं थे उस वक्त कोई प्रयास नहीं हुआ। अगर कोई प्रयास हो रहा है तो हमारी ओर से ही हो रहा है। वैसे मैं आप की भावना का आदर करता हूं, मैं यह नहीं कहता कि राम विलास जी की इच्छा नहीं रही होगी लेकिन सरकार आपकी थी इसीलिए मैंने कहा कि आप हमारी कोशिश की सराहना कीजिए। कानून बनाने के लिए मैंने अभी ज़िक्र किया। हमारे राव बीरेन्द्र सिंह जी भी किसान हैं और हम भी किसान हैं — इस पूरे सदन की भावना पवित्र है। उनकी तरफ मैंने संकेत भी किया, वे जो प्रयास कर रहे हैं उसकी भी मैंने चर्चा की। लेकिन जो प्रोसीज्योरल ड्राफ्ट बना है उसमें कुछ समय लग ही जाता है। मैं राव साहब से आग्रह करूंगा कि वे इसको जल्दी से जल्दी ले आयें।

इस सवाल को उठाने का सबसे बड़ा कारण यह है कि यह कानून बहुत पुराना है। इसकी धारा (4) के अन्तर्गत लैण्ड एक्वीजीशन के लिए जब नोटीफिकेशन होगा उस वक्त जो मार्केट रेट होगा वह दिया जाता है। इसी वजह से यह गिला सभी को है। इसलिए जब तक उसका संशोधन नहीं करेंगे तब तक जो राहत हम और आप दिलाना चाहते हैं वह नहीं मिल सकती है।

यह ध्यानाकार्षण प्रस्ताव जिस बादली क्षेत्र के सम्बन्ध में आया है जिसके सम्बन्ध में बोट क्लब पर रैली हुई थी और इस सम्बन्ध में आपने मेरा भी जिक्र किया कि हमसे भी वे मिले थे तो मैंने कभी कोई दूसरा आश्वासन उनको नहीं दिया। कानून के अन्तर्गत ही हमारा फर्ज बनता है कि हम चेष्टा करें। चूंकि हमारी पार्टी की ओर आप सभी की भी यह भावना है कि किसानों की मदद करें इसलिए मेरी कभी कोई दूसरी भावना नहीं हो सकती है। मैं भी एक किसान का लड़का हूं। मैं चेष्टा कर रहा हूं कि ऐसी परिस्थिति में हम कैसे उनकी मदद करें।

इसमें मुख्य रूप से दो बातें थी जिनकी रिलीफ वे चाहते थे। एक तो यह कि जो लैण्ड एक्वायर हो गई उसका ज्यादा मुआविजा कैसे मिले। दूसरी बात यह कि जो खड़ी फसल लगी हुई है, जब तक वह कट नहीं जायेगी, तब तक कैसे राहत मिलेगी। यह बात तो आसान थी और मैंने कहा कि लाइसेन्स दिलवा देंगे और जब फसल काट लेंगे तब फिर वह लागू रहेगा। लेकिन लैण्ड एक्वायर होने के बाद, एवार्ड होने के बाद और पजेशन लेने के बाद हम हस्तक्षेप कर सकते हैं कानून में इस सम्बन्ध में बहुत बड़ी कठिनाई आई। हम कानून में सचमुच में हस्तक्षेप नहीं कर सकते थे। यह सबसे बड़ी कठिनाई हमारे सामने थी। ऐसी परिस्थिति में क्या किया जाए, इसके लिए मैंने जिक्र किया कि श्री राम स्वरूप राम जी ने चर्चा की, राठौड़ जी ने चर्चा की, देव जी ने चर्चा की और आपने भी चर्चा की तो रास्ता यही नजर आता है कि हाल में उस गांव में जो लैण्ड एक्वायर हुई हैं उसके लिए कोर्ट में जो हाइयस्ट एवार्ड हुआ है— हालांकि मैं यह नहीं कहता उससे उनको रिलीफ मिलेगी लेकिन ...

श्री राम विलास पासवान : जब तक आप कानून में संशोधन नहीं करेंगे तब तक कोर्ट फैसला कैसे करेगी ?

श्री भीष्म नारायण सिंह : आप मेरी बात सुन तो लीजिए, मैं बता रहा हूं । एक पर्टिकुलर कैटेगरी आफ लैण्ड का जो हाइयस्ट एवार्ड हुआ है कोर्ट से, उस पर हम विचार करेंगे । अदरवाईज तो और कोई उपाय है नहीं । (व्यवधान)

MR. SPEAKER: Why can't you have this with retrospective effect and save these people?

SHRI BHISHMA NARAIN SINGH: How can I give an assurance actually for the retrospective effect? The whole thing is under consideration. It will be wrong for the Government, if I make any commitment.

MR. SPEAKER: Can't you say, we will take care of this?

SHRI BHISHMA NARAIN SINGH: That I have already said. When I made the suggestion and referred to Rao Sahib, I said he is considering the whole aspect and he has to consider it.

MR. SPEAKER: We are the guardians of the people's interests. I think the whole House will agree on this point.

SHRI BHISHMA NARAIN SINGH: From the Government's side, I would not be able to make any commitment. It would not be proper.

MR. SPEAKER: Government is yours.

SHRI BHISHMA NARAIN SINGH: The whole thing will be taken into consideration, that I have said. But how can I give any positive assurance. . .

MR. SPEAKER: It is a positive assurance for the welfare of the people.

SHRI BHISHMA NARAIN SINGH: Positive assurance that we shall be amending the Act.

MR. SPEAKER: All right, you will be amending the Act according to the welfare of the people concerned.

SHRI BHISHMA NARAIN SINGH: Mr. Rao Birendra Singhji will take it into consideration, this I can assure.

श्री राम विलास पासवान : अध्यक्ष महोदय, मैं आप का शुक्रगुजार हूं । मैंने कहा था कि मार्च से मंत्रालय का जवाब आ रहा है कि बिल लाने वाले हैं, संशोधन करने वाले हैं । मैं एक सीधी बात पूछना चाहता हूं—आप कब तक संशोधन करने वाले हैं ? इस सत्र में करेंगे, अगले सत्र में करेंगे—कुछ तो बतलाइये ?

श्री भीष्म नारायण सिंह : मैंने कहा है कि रूरल-री-कंस्ट्रक्शन मिनिस्ट्री को बिल लाना है । मंत्री जी बैठे हैं, उन का प्रयास जारी है । . . .

श्री राम विलास पासवान : राव साहब, बतलाइये ।

श्री भीष्म नारायण सिंह : दूसरी बात—रामविलास जी ने जिक्र किया था कि महरौली में प्रधान मंत्री जी का फार्म है . . .

अध्यक्ष महोदय : उसे छोड़िये ।

That is nothing.

श्री रामविलास पासवान : क्या है, उस में ?

श्री भीष्म नारायण सिंह : इन्होंने महरौली फार्म की चर्चा की थी । जब कभी भी एक्वीजीशन का कोई काम हम लोग करते हैं तो साधारण व्यक्ति हो या प्रधान मंत्री हो . . .

श्री रामविलास पासवान : बख्शा नहीं जाता है ।

श्री भीष्म नारायण सिंह : जो तरीका होता है, उसके अनुसार किया जाता है । इस लिये यह चार्ज निराधार है ।

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): Sir, the latest information that I can provide is that the Government have decided to bring forward this amending Bill before the House. This decision has been taken and the Bill is now being vetted by the Law Ministry. This is under preparation and we hope that it will soon come before the House.

MR. SPEAKER: Now, will you take care of the people's interest?

RAO BIRENDRA SINGH: All these points that have been raised, have earlier been locked into by the Committee headed by Mr. Mulla. The recommendations of that Committee were all considered by the Government and whatever decisions we have taken will come before the House in the form of a Bill.

PROF. N. G. RANGA: But we did not think of this retrospective effect then

SHRI BAPUSAHEB PARULEKER (Ratnagiri): One submission, Sir.

MR. SPEAKER: No question. I cannot allow.

श्री रामविलास पासवान : अध्यक्ष महोदय, इस का क्या मतलब निकला ? एक ही प्रश्न पूछा जायगा घुमा-फिरा कर, कानून का संशोधन कब करने जा रहे हैं ? जब तक संशोधन नहीं करेंगे ...

अध्यक्ष महोदय : आप बैठिए ।

श्री रामविलास पासवान : जवाब क्या निकला ? मैंने चार प्रश्न पूछे थे ...

अध्यक्ष महोदय : आप बैठते क्यों नहीं ?

श्री रामविलास पासवान : अगर ये जवाब नहीं देंगे तो हम वाक-आउट करेंगे। यह आप की महानता है कि आप किसानों के प्रति हमदर्द हैं ।

अध्यक्ष महोदय : मैं सब के प्रति हूं ।

श्री राम विलास पासवान : आप ने इस को अत्यावश्यक समझ कर ही दोबारा काल-एटेन्शन में लिया है, लेकिन सरकार की तरफ से यह जवाब आता रहे कि जल्दी आने वाला है, मैं संशोधन करने वाला हूं--इस का क्या अर्थ है ? बहुत जल्दी का अर्थ दो महीने, तीन महीने, क्या है ?

अध्यक्ष महोदय : आप बैठिये ।

श्री रामविलास पासवान : हम नहीं बैठेंगे, हम जाते हैं ।

अध्यक्ष महोदय : एक मिनट बैठें ।

श्री राजेश पाइलट (भरतपुर) : अध्यक्ष महोदय, आज के काल-एटेन्शन की इम्पार्टेन्स इस बात से जाहिर है कि इस को दोबारा डिस्कस कर रहे हैं । मिनिस्टर साहब ने जो कहा है--

Government is always sympathetic to the needs and welfare of the farmers. The word, 'sympathetic' is to be used in a proper manner.

[श्री राजेश पाइलट]

सिम्पैथेटिक कह देने से किसान सहानुभूति मानने वाले नहीं हैं। आप यह कहते रहे और हम लोगों से कहते रहे, तो इस से लोगों को यकीन होने वाला नहीं है।

We must replace this word 'sympathetic' with action. We should see that Government takes action.

अध्यक्ष महोदय : कथनी और करनी में फर्क मिटाना चाहते हैं आप।

SHRI RAJESH PILOT: That is my first suggestion in regard to this Calling Attention.

1961 में जब यह लैंड एक्वायर की गई थी, उस वक्त भी यह बात चली थी। उस वक्त भी लोगों की जमीन एक्वायर हुई थी। उस वक्त भी काफी लोग ऐसे थे लेकिन इतने नहीं थे जितने आज हैं उस वक्त 1 रुपये 25 पैसे, सवा रुपये गज के हिसाब से जमीन एक्वायर की थी और जब पार्लियामेंट में क्वेश्चन उठाया गया था, तो उस वक्त भी गवर्नमेंट ने यह कहा था कि यह जो 1894 का ऐक्ट है, इस को जल्दी से जल्दी एमेंड करेंगे। इस तरह से आप देखें कि 1961 से यह बात चल रही है।

I think we are going to touch 1982 within another, 20 days.

अगर हम इस एक्ट को एमेंड नहीं करेंगे और यही कहते रहेंगे कि

We are considering it sympathetically, Then there is no use of discussion, to start with. I agree with the Members who pointed out that to-day we must give a firm date. We should give a firm time. It can be extendable to two or three or even six months. There is no problem.

उस को भी नहीं कर सकती है तो गवर्नमेंट यह तो कह सकती है कि जब कभी यह इफेक्टिव होगा, तो पिछली डेट से होगा जिस से किसानों में कांफीडेंस आए।

श्री भीष्म नारायण सिंह : जब हाउस के सामने आएगा, तो देख लेंगे।

श्री राजेश पाइलट : यह आज केवल किसानों का सवाल नहीं है। यह तो छोटे किसानों का सवाल है। जो बड़े बड़े फार्म वाले हैं, उन की जमीन एक्वायर नहीं होती है, जिन के पास 200-200 बीघा जमीन है, वह लैंड एक्वायर नहीं होती है बल्कि जो छोटे छोटे किसान हैं उनकी जमीन एक्वायर होती है। जो बड़े लोगों की जमीन है,

That land is not acquired.

This is about the small farmer who has got a holding of ten *bighas*, *six bighas*, one acre or 1 1/2 acres. Today, we must consider it, and then we must take a firm action on it. We must give a firm assurance, and then I can proceed with my remarks. If you say you are going to consider it, then four Members have already spoken, and I am going to repeat the same points. It will have no value.

Thirdly, the hon. Minister says that they are paying Rs. 4-28. That is official information.

MR. SPEAKER: No question; we have to be firm.

दोनों साथी बैठे हुए हैं, वे बता सकते हैं।

SHRI RAJESH PILOT: My information is that there are two types of land.

एक नहरी लैंड कहलाती है और दूसरी बिना नहरी लैंड और इन के लिए जो

मुआविजा है, वह उसी हिसाब से दिया जाता है ।

Rs. 4-28 must be the average rate.

MR. SPEAKER: 4-28 or 4-20?

AN HON. MEMBER: They said 4-28.

MR. SPEAKER: मुझे 4.20 सुनाई दिया ।

SHRI RAJESH PILOT: यहां पर ये कहीं पर 3 रुपये 50 पैसे दे रहे हैं और कहीं पर 5 रुपये दे रहे है ।

4-28 must be your average rate.

आप इस को इस भाव से खरीद रहे हैं । एक महीने में, दो महीने में एक्ट बन सकता है । पार्लियामेंट को एक्ट बनाने में कितना समय लगता है ?

It takes hardly one day; and we will take two days, one week or one month. Then we can stop this acquisition.

आप यह सोचें कि 4.28 रुपये के हिसाब से आप जमीन ले रहे हैं । उस खेत में अगर ये किसान टिमाटर का पौधा लगा दें तो भी वह उस टिमाटर को 4 रुपये 50 पैसे में बेच कर एक हफ्ते में कमा सकता है ।

Consider this factor: one the one hand, we are saying that we want to bring them up. We say that we must help them—outwardly. On the other, we are acquiring their land. Thirdly, after acquiring their land, do you think about where they will go? You are giving them residential plots.

तो इससे उनको क्या फायदा ?

Why don't you give them commercial plots?

उन के लिए आप जमीन रिजर्व करें । हर फैमिली को, जिन के नाम जमीन है, आप कमर्शियल प्लाट दीजिए ।

PROF. N. G. RANGA: You must give them place adequate enough to keep a cow.

SHRI RAJESH PILOT: Whether it is cow or buffalo, much has been discussed. At the outset, I will only give you a few suggestions. If the Government feels they are all right, let them take action; otherwise not. The first suggestion is this: yesterday, you have given another notification saying that some people who are selling the land, have to pay Rs. 400/- per square yard. This is what DDA has given yesterday. I do not know whether it was brought to your notice or not. It was Rs. 80/- earlier; yesterday it has been made Rs. 400/-, when the Calling Attention was to be discussed to-day.

My suggestion at the moment is: you give them as they have done in Karnataka or Madras. You go through the history. When in Madras they wanted to acquire land, they did a very simple thing. Development charges plus some amount was going to the Government, and the rest went to the person whose land was acquired. Why can't you follow that procedure?

जितने आपके डेवलपमेंट चार्जेज हैं, उतने आप ले लें, कुछ प्रोफिट भी ले लें और बाकी किसानों को दे दें । अगर 20 रुपये डेवलपमेंट चार्जेज हैं तो वे ले लें, 20 रुपये डी०डी०ए० के ले लें; 40 रुपये आप रख लें और बाकी 160 रुपये हम को दे दें ।

You give us Rs. 50/- towards development charges. Take double of that for DDA also, because after all, you have a staff who are going to work for it. The cost comes to Rs. 100/-. Then you can deduct it from the market rate or at whatever rate you are

[Shri Rajesh Pilot]

selling it. You must consider this very favourably, and not in a sympathetic manner.

MR. SPEAKER: This is a very positive suggestion.

SHRI RAJESH PILOT: Then, the second suggestion I have is this. If you think that it is not feasible you may drop it. Everywhere we are encouraging the co-operative movement, all over the country. Our Government is keen to encourage the co-operative movement. Why not make a co-operative for farmers? It can be tried on a trial basis, in one colony or two and if it is successful it can be adopted everywhere, if there is no complaint. People will not say anything. The idea is, you very clearly say that the D.D.A. is not making any profit. I want to know one thing. A small farmer's plot is being bought at Rs. 4.28 and being sold at Rs. 200 or so. The Coloniser is buying for Rs. 1600 and selling for Rs. 2000 in Ashok Vihar and Shalimar Bagh, etc. Who can keep quite? It has a psychological effect. When I know that at one place I can get a plot for only Rs. 10/- and at another place for Rs. 2/- naturally I will go in for the cheaper one. When my things are bought at Rs 2/- and sold at Rs. 2,000/- who will keep quite? No human being will keep quite. Therefore, it has a psychological effect. Not only farmers. Everywhere it is so. If people can get it cheap, naturally they go there. Now you say that the pay of Members of Parliament should be raised. Naturally every M.P. agrees! I want you to consider this also, that a plot which is sold for Rs. 2 per square yard in the market it is resold for Rs. 1,000 per square yard; or some plots are sold for a higher amount also. You can say that the country is poor, or the Government is poor, but there should be a reasonable ratio. You can give it for Rs. 10 less or Rs. 20 less, but the ratio of Rs. 2 and Rs. 2,000 is not at all reasonable. Who can tolerate this? This is beyond political grounds. There is no political issue in this. We are all elected for genuine work. Not for this type of work.

MR. SPEAKER: Even on humanitarian ground it should be considered.

SHRI RAJESH PILOT: Thirdly, I come to employment in DDA. If a farmer has ten bigas of land, he cannot now afford to have his family there. If you give him a plot he can improve it. I suggest that commercial plots may be given instead of residential plots. If you give him a residential plot, where does he work? Where does he earn his livelihood? If you allot some per centage, say 10 or 5 per cent, the farmer can be benefited. We go to the farmers on some concession it will help them.

हमारी जमीन लेगें तो कम से कम रोटी तो मिलती रहेगी।

This is another suggestion I want to make. Please amend the act if necessary and include this suggestion of giving a commercial plot instead of a residential plot. The local Member of Parliament, Shri Jagdish Tytler was mentioning the rates have gone up to Rs. 400 now.

SHRI JAGDISH TYTLER (Delhi Sadar): This was the position a few days back.

SHRI RAJESH PILOT: Rates may differ. Whatever it is whether it is Rs. 80 or Rs. 100, you agree, yesterday it was Rs. 400.

Therefore, I want to make the four suggestions which I want you consider. I will repat them: First is, please to try to find out the development charges and add the same amount for the plot charges. If the market rate is Rs. 2000/- you can give the farmer after deducting this development charges. Second suggestion is about employment in DDA. You must have some reservation for it. Thirdly, commercial plots may be given instead

of residential plots. Man can live anywhere. He must have bread to eat in the evening. He can live somewhere and work. Fourth suggestion is if is not possible to give commercial plot, DDA can have some cooperative for the farmers so that there is no problem for the Kisans. These four suggestions may be considered. Some assurance may be given so that we can give a reply to people. When we go people ask us. They will not know that you have got lot of security there. They only ask us, 'where are you going? What are you doing?' Please give us a reply that Government will be doing something by such and such time so that we can reply them.

खाना जब खाओ, पहले जवाब दो।

It is not like you. May be your P.A. can say that you are busy or you have gone for a meeting. Please give us an assurance, that by such and such date or in so many months it will be done, so that we can tell the people and assure the people outside. Thank you very much.

श्री भीष्म नारायण सिंह : मान्यवर, राजेश पाइलट जी ने बहुत अच्छे सुझाव दिये हैं। मुझे प्रसन्नता है कि उन्होंने ऐसे सुझाव दिये हैं। मेरे जो और साथी यहां बैठे उन्होंने भी अच्छे सुझाव दिये हैं जिन्हें मैं काफी देर से सुन रहा था और माननीय सदस्य भी सुन रहे थे। मैंने उन्हें नोट भी किया है।

राव बीरेन्द्र सिंह : यह तो डी०डी०ए० का है।

श्री भीष्मनारायण सिंह : डी०डी०ए० तो बाद में आता है, पहले तो उनको कीमत की बात है। डी०डी०ए० के सम्बन्ध में भी जो सुझाव दिये गये हैं वे अच्छे सुझाव हैं।

जहां तक दिल्ली के बारे में और डी०डी०ए० के बारे में इन सब सुझावों का सम्बन्ध है, उनके बारे में मैं आपको बताऊं कि दिल्ली के हमारे सांसद्, दिल्ली प्रदेश कांग्रेस कमेटी के हमारे अध्यक्ष, टाइटलर जी, सज्जनकुमार जी सब लोग डिस्कस करते रहते हैं क्योंकि यह वह अपना कर्त्तव्य समझते हैं कि आप लोगों ने अपना कर्त्तव्य जाहिर किया है। जो बातें आपने यहां बतायीं हैं, उन सारी बातों का और आपकी भावनाओं का बिल में ध्यान रखा जाएगा। लेकिन जब तक कोई चीज सामने नहीं आती तब तक मैं कैसे कह दूं कि उसमें क्या क्या है। यह कठिनाई है। लेकिन इस चीज के लिए हम प्रयत्नशील हैं वह बिल शीघ्रातिशीघ्र तैयार हो : मैं तो यह भी चाहूंगा कि जल्दी से जल्दी बिल आ जाए और मैं आप लोगों से अनुरोध कर के इसी सेसन में उसे पास करवा दूं। यह हमारी काफी कोशिश है (व्यवधान) मेरा अनुमान है कि कृषि मंत्री जी भी आपकी भावनाओं को ध्यान में रखते हुए बहुत प्रयत्नशील हैं। आपने जो भावनाएं इस सदन में रखी हैं उनको देखते हुए हम लोग ज्यादा प्रयास करेंगे। (व्यवधान)

अध्यक्ष महोदय : मैं आपको इजाजत तो नहीं दे सकूंगा लेकिन मैं आपकी बात कह देता हूं कि एक बात तो आप कह सकते हैं कि किसानों के हितों का और इनके हितों का आप पूरा ध्यान रखेंगे। यह तो आप कह सकते हैं इनको नुकसान नहीं होने देंगे।

श्री भीष्म नारायण सिंह : हम किसानों के हितों की रक्षा के लिए तो यह बिल बना रहे हैं।

अध्यक्ष महोदय : जो किसान इस के नीचे आ गये हैं उनके हितों की रक्षा होनी चाहिये, उनके साथ न्याय हो, इस पर पूरा ध्यान रखा जाएगा, यह आप कह सकते हैं।

श्री भीष्म नारायण सिंह : मैंने यही कहा है।

MR. SPEAKER: We shall now adjourn for lunch and meet again at 2.20.

12.23 hrs.

The Lok Sabha re-assembled after for lunch till twenty minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at twenty-five minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKERS AND HOUSING (SHRI BHISHMA NARAIN SINGH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 14th December, 1981, will consist of:—

1. Discussion and voting on:

(a) Supplementary Demands for Grants (Railways) for 1981-82 and Demands for Excess Grants (Railways) for 1979-80.

(b) Supplementary Demands for Grants (General) for 1981-82 and Demands for Excess Grants (General) for 1979-80.

(c) Supplementary Demands for Grants for the State of Assam for 1981-82.

2. Discussion on the Resolution seeking approval of the Assam Notification relating to declaration of certain Services as Essential Services.

3. Discussion on the Resolution seeking approval for the continuance of the Proclamation issued by the President in relation to the State of Assam.

4. Discussion on the Resolution seeking approval of the Proclamation issued by the President in relation to State of Kerala.

5. Consideration of any item of Government Business carried over from today's Order Paper.

6. Consideration and passing of the Plantation Labour (Amendment) Bill, 1981 as passed by Rajya Sabha.

7. Discussion under Rule 193 on the inadequacies in the electoral law in not providing a specific period for completion of a bye-election to Parliament at 4.00 p.m. on 14th December, 1981.

SHRI HARIKESH BAHADUR (Gorakhpur): There is a serious situation of unemployment in the country in which the energy of educated people is not being utilized properly. Greater industrial development is most necessary to eradicate present conditions of unemployment. Therefore, this matter should be discussed thoroughly in the House during next week.

Secondly, the problem of bonded labour still remains unsolved. There are lakhs of people who are working as bonded labour in UP, Bihar, Andhra Pradesh, Rajasthan, Madhya Pradesh, Haryana etc. This is a matter of grave concern. Therefore, a discussion should be allowed on this subject during the next week.

SHRI CHITTA BASU (Barasat): Sir, I request the inclusion of the following matter in the list of business commencing from the next week: